

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGSPetition for Special Leave to Appeal (C) Nos. 8352/2015

(Arising out of impugned final judgment and order dated 17-11-2014 in CRD No. 128/2014 passed by the High Court of Judicature at Allahabad)

NARENDRA KUMAR MITTAL &amp; ORS.

Petitioner(s)

VERSUS

M/S NUPER HOUSING DEVELOPMENT PVT LTD. &amp; ANR.

Respondent(s)

WITH

SLP(C) No. 8528/2015

Date : 23-04-2019 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N.V. RAMANA  
HON'BLE MR. JUSTICE S. ABDUL NAZEER

For Petitioner(s)

Mr. H.C. Kharbanda, Adv.  
Mr. Jabar Singh, Adv.  
Mr. T.N. Saxena, Adv.  
Mr. Garvesh Kabra, AOR

For Respondent(s)

Mr. Sanjay R. Hegde, Sr. Adv.  
Mr. Shariq, Adv.  
Mr. Aman Rastogi, Adv.  
Mr. Syed Abdul Haseeb, AORUPON hearing the counsel the Court made the following  
O R D E R

Heard the learned counsel appearing on behalf of the petitioners and the learned Senior counsel appearing on behalf of Respondents at length.

Hearing is concluded.

Judgment is reserved.

(VISHAL ANAND)  
COURT MASTER (SH)

(RAJ RANI NEGI)  
ASSISTANT REGISTRAR

Cases/Book cited:-

1. (2001) 6 24 Para 6 at Page 27
2. (1990) 1 SCC 207 Para 7
3. (2007) 4 SCC 213 Para 13
4. U.P. Zamindari Abolition & Land Reforms Act, 1950 along with Rules.